

97

R.K.Gupta vs. UOI

PART HEARD SL.NO.1

O.A.No.842/11

Date-15.04.2015

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

None appeared for the applicant even after the 2nd passed over. This O.A. had been filed on 18.10.2012. After the O.A. was admitted on 4.1.2013, counter was filed by the Respondents on 20.11.2013. On the prayer made by Mr.B.P.Tripathy, vide order dated 21.4.2014, he was allowed two weeks' time to file rejoinder and accordingly, it was directed that the matter should be put up for hearing in its turn after completion of pleadings. Thereafter, the matter was listed on 8.4.2015 under the heading HEARING. On that date, none appeared for the applicant even after the 2nd passed over and therefore, the matter was adjourned to 9.4.2015 for hearing. On 9.4.2015 also, nobody appeared for the applicant even after the 2nd passed over and accordingly, the matter was directed to be listed on 10.4.2015. On 10.4.2015 also no one did appear for the applicant. However, after hearing the learned counsel for Respondent-NVS, the matter was treated as part heard and it was directed to be listed on 15.4.2015 under the heading PART HEARD. To-day, when the matter was called none appeared for the applicant and therefore, the matter

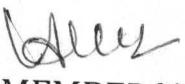


28

was passed over. When the matter was called after the passed over, none also appeared for the applicant. From the above, it is clear that the applicant is no longer interested to prosecute this matter before the Tribunal any further. In view of this, the O.A. is dismissed for non-prosecution.

Mr. U.B.Mohapatra, learned counsel for Respondent-NVS is present and heard.

Inform the parties.


MEMBER(J)